## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

Name of the Company:

Dr. Pranav Shah

V/s.

Shalby Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** 

1. MR. GURSHARAN H. VIRK, AM JO Respondent

2. NANDISH CHUDGAR ADV Petitiona

Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for present for Operational Creditor/ Petitioner. Learned Advocate Mr. Gursharansingh Virk present for Respondent.

Learned lawyer for both side requested time as settlement talk is going on.

List the matter on 01.03.2018.

(Striver MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of February, 2018.